

**THE HYDERABAD CONTINGENCY FUND ACT, 1952.**  
**NO. XLIII OF 1952.**  
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**\*THE HYDERABAD  
CONTINGENCY FUND ACT, 1952.**

No. XLIII of 1952.

*An Act to provide for the establishment of a Contingency Fund for the State of Hyderabad.*

WHEREAS Article 267, Clause (2), of the constitution of India, provides that the Legislature of a State may by law establish a Contingency Fund in the nature of an imprest ;

Preamble.

AND WHEREAS it is expedient to establish such a Contingency Fund for the State of Hyderabad ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Hyderabad Contingency Fund Act, 1952.

Short title and commencement.

(2) It shall come into force at once.

2. There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State of Hyderabad, into which shall be paid from and out of the Consolidated Fund of the State a sum of I. G. one crore of rupees,

Establishment of the Contingency Fund of the State of Hyderabad.

3. The Contingency Fund of the State of Hyderabad shall be held on behalf of the Rajpramukh by the Secretary to the Government of Hyderabad in the Department of Finance, and no advances shall be made out of such Fund except for the purpose of meeting unforeseen expenditure pending authorisation of such expenditure by the Hyderabad Legislative Assembly under appropriations made by Law.

Custody of the Contingency Fund and withdrawals therefrom.

4. For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawals of moneys from, the Contingency Fund of the State of Hyderabad.

Power to make rules.

